(OPEN COURT)

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH, ALLAHABAD

ALLAHABAD this the 27th day of January, 2006.

HON'BLE MR. A.K. BHATNAGAR, MEMBER- J HON'BLE MR. D.R. TIWARI, MEMBER- A.

CIVIL CONTEMPT PETITION NO. 167 OF 2004.

Awadh Narayan Rai, S/o Sri Ram Janam Rai, C.P. Chowkidar, Zamania Railway Station, Ghazipur.Applicant.

VERSUS

Sri H.L. Gupta, Superintendent of Post Offices, Ghazipur

.....Respondent

Present for the Applicant: Present for the Respondents: Sri S. Singh

Sri S. Verma

ORDER

BY HON'BLE MR. A.K. BHATNAGAR, JM

This Contempt Petition has been filed for non-compliance of the interim order dated 18.04.2002 passed in O.A No. 458/2002 by which an interim order regarding stopping of recovery of bonus already paid to the applicant till the disposal of the O.A was passed. None is present for the applicant and no R.A has been filed.

2. Sri S. Singh, Senior Standing Counsel at this stage submitted that full compliance of the order dated 18.04.2002 passed in O.A No. 458/02 has been made. He invited our attention to para 3(D) and (E) and submitted that the recovery was stopped after the order passed by this

Tribunal and amount recovered from the applicant from pay of August, 2004 has been refunded to him.

3. After hearing counsel and from perusal of the record, we are satisfied that no case of contempt is made out. Accordingly the Contempt Petition is dismissed.

MEMBER- A.

MEMBER- J

/Anand/